

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 360
ANSWERED ON MONDAY, THE 26th NOVEMBER, 2012**

TIME TAKEN TO OPEN BUSINESS

QUESTION

360. SHRIMATI KANIMOZHI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the average time taken to open a business in the country;
- (b) whether a recent World Bank report ranked India 165th out of 183 countries when it comes to opening businesses and if so, the reasons for such a low rank; and
- (c) the major initiatives, if any, taken by Government to simplify the process of opening business and spur entrepreneurial growth?

ANSWER

THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

- (a) The time taken to register a company has been reduced to 48 hours. Similarly, issue of Director's Identification Number (DIN) and name availability of company can now be done online within 24 hours.
- (b) As per the Report of World Bank titled "Doing Business 2012: Doing Business in a more Transparent World", India is ranked 166th. The report maintains that for starting business 29 days are required. The report also identifies factors like Sales Tax, Registration, purchase of office/lands/buildings etc., which are under the State Governments as responsible for delays in initiating business.
- (c) To further improve the process of opening business and spur entrepreneurial growth, the Ministry has set up a Committee under the Chairmanship of Shri M. Damodaran on 23.08.2012 to conduct an in-depth study into the existing regulatory framework for doing business in India and to suggest a comprehensive policy framework for its improvement within 6 months.
